

Agency to Rationalise Import of Farm Machinery

*1723. SHRI RANABHADUR SINGH : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is some agency at the national level that rationalises the import of farm machinery ;

(b) whether the States are allowed to import farm machinery on an ad-hoc basis ; and

(c) if there is no such agency, whether Government propose to set up one ; and if so ; its salient features ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) The import of tractors and allied farm machinery is rationalised at the level of the Union Ministry of Agriculture.

(b) The import of tractors and allied farm machinery is arranged through the Projects and Equipment Corporation of India and the concerned State Agro-Industries Corporations, etc.

(c) Does not arise.

Certificate Cases Against Colliery Managements in West Bengal

*1724. DR. RANEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that a large number of certificate cases against the colliery managements in West Bengal for non-payment of various legal dues amounting to several crores of rupees are pending in Asansol Court for a long time ;

(b) if so, the number of cases which are pending together with the dates of filing and the names of managements against whom they were filed ; and

(c) the reasons for the delay in disposal of the cases ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir. The total amount pen-

ding is reported to be about Rs. 8 lakhs as on end of December, 1970.

(b) 54 certificate cases are pending. The dates of filing and the names of managements are given in the statement laid on the Table of the House. [Placed in Library. See No. LT—909/71].

(c) Certificate cases are filed in West Bengal under the Public Demands Recovery Act, 1913 (Bengal Act) before the certificate officers appointed by the State Government under the above Act. The procedure by the certificate officers is time consuming. The main reasons for the delay in disposal of cases are non-service of notices and non-appearance of certificate debtors before the certificate officers.

Setting up a Central State Farm in Gujarat

*1725. SHRI JADEJA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is any proposal to set up a Central State Farm in Gujarat ; and

(b) if so, the site of the farm selected ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) No Sir.

(b) Does not arise.

Requirement for Agricultural Engineering Graduates and their Employment

*1726. SHRI MADHURYA HALDAR : Will the Minister of AGRICULTURE be pleased to state :

(a) the estimated annual requirements for Agricultural Engineering Graduates in the country and out-turn ;

(b) whether any survey about requirements of the country was made before planning educational facilities for such engineers ; and

(c) the reasons for large scale unemployment amongst the Agricultural Engineering Graduates despite the planned green revolution ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) According to the latest estimates made by 'Manpower